

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

5.C.P.(IB)1001(MB)/2020

CORAM: Present :

SH. CHANDRA BHAN SINGH,
MEMBER (T)

MS. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.02.2021**.

NAME OF THE PARTIES: PERNIA QURESHI

V/s.

PURPLE STYLE LABS PRIVATE LIMITED

SECTION : Sec 9 of IBC 2016

ORDER

1. This is a petition under section 9 of the Code, filed for a total claim of around Rs. 1.70 crores which also includes the TDS of around Rs. 17.32 lacs.
2. The counsel for the petitioner Mr. Chetan Kapadia is present and mentions that the total amount has been received however, as far as TDS amount is concerned, currently not reflecting in 26 AS.
3. The counsel for the petitioner further mentions that probably it may take time and would get reflected in the due course.
4. In light of this, the petitioner withdraws the petition and accordingly, the petition **dismissed as withdrawn**.

Sd/-
CHANDRA BHAN SINGH
Member(Technical)
Date : 05.02.2021

Sd/-
SUCHITRA KANUPARTHI
Member(Judicial)

/P/